

S. No.	Name of the Ministry/Departt,	Name of the Schemes	Amount earmarked for Tribal sub-Plan Area 1979-80 (Rs. in lakhs)
1	2	3	4
5.	D.G.P & T.	Telecommunication in Tribal areas.	750.00
6.	Energy	Rural Electrification	2800.00
7.	Civil Supplies & Cooperation	National Co-operative Development Corpn. (For Development of Co-operatives in Tribal Areas)	300.00
8.	Health & Family Welfare	(i) Community Health Volunteers	266.00
		(ii) Training & Employment of Multi-purpose Workers	117.80
		(iii) Prevention of Visual Impairment and Control of Blindness.	85.26
		(iv) T.B. Control.	17.32
		(v) Leprosy Control	25.50
		(vi) S.T.D. Control	1.43
		(vii) N.M.E.P. (Rural)	457.86
		(viii) Filaria Control	1.60

Deaths in Police Custody due to Torture

1773. SHRI A. K. ROY;
SHRI SHIBU SOREN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware of the frequent news of deaths in police custody due to torture; and

(b) if so, the number of such cases in the country in the last three months?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) and (b) The information is being collected from the State Governments and Union Territory Administrations and will be laid on the Table of the House on receipt.

Harijan Lady with her Daughter kidnapped from Patel Nagar, New Delhi

1774. SHRI UTTAMRAO PATIL:
Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that on the 15th June, 1979 a Harijan lady with her minor daughter had been kidnapped from Patel Nagar, New Delhi;

(b) whether it is also a fact that the husband of the kidnapped lady has lodged complaint to the S.H.O. Patel Nagar Police Station, New Delhi, on the 15th June, and 2nd July and somewhere in the month of August, 1979;

(c) whether copy of the complaint had also been given to the former Prime Minister and Home Minister respectively in connection with the harassment by the Patel Nagar Police Station; and

(d) if so, the action taken against the Patel Nagar Police Station and the steps Government propose to take to trace the culprits who have taken part in kidnapping the lady and her minor daughter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) No, Sir.

(b) The husband of the Harijan lady had lodged a report *vide* D.D. No. 34-A dated 15-6-79, P. S. Patel Nagar, about the kidnapping, followed by complaints in this regard, received on 2-7-79 and 29-8-79. In the complaint, there was no mention of her minor daughter. The lady is major and had gone with her paramour of her own will. She has since come back, and is residing with her brother.

(c) The copy of the complaint, said to have been given to the Prime Minister, Home Minister, is not traceable.

(d) Since no cognizable offence had been established, question of tracing the culprits does not arise.

Relaxation in Industrial Licensing Policy

1775. SHRI S. R. A. S. APPALANAI DU: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government are considering any proposals to relax the industrial licensing policy particularly with regard to cement, paper and chemicals, in view of the existing shortage; and

(b) what steps have been taken by Government to increase the production capacity in these items in relation to the increased demand.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) No such proposal is under consideration.

(b) Government are making every effort to increase the availability of cement, paper and chemicals in the country largely by better utilisation of existing capacities, sanctioning new capacities wherever found necessary, and, finally through imports.

Inclusion of Tharu Caste in the List of Scheduled Tribes

1776. SHRI KRISHNA PRATAP SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have received a memorandum from Bharatiya Tharu Kalyan Mahasangh, Post Hernatand, *via* Narainpur, West Champaran, Bihar for inclusion of Tharu caste in the list of Scheduled Tribes;

(b) if so, the details thereof; and

(c) the decision taken by Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b) Yes, Sir. In the Memorandum the Bharatiya Tharu Kalyan Mahasangh, District West Champaran, Bihar has requested for inclusion of Tharu Caste in the list of Scheduled Tribes in Bihar State.

(c) The proposal for inclusion of Tharu Community in the list of Scheduled Tribes of Bihar State was referred to the Joint Committee on the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1978 which has ceased to exist with the dissolution of Sixth Lok Sabha. The matter is, however, under consideration of the Government and a decision in the matter will be taken at appropriate time.

Report of N.C.C.F. in the working of C.G.E.C. Cooperative Society Ltd., New Delhi

1777. SHRI KRISHNA PRATAP SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have received the study report of the NCCF on the working of the Central Government Employees Consumer Cooperative Society Ltd., New Delhi;

(b) if so, when and the details of various suggestions and recommendations made therein;

(c) whether Government have since implemented those recommendations;

(d) if so, the details thereof; and